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CENTRAL ADMINISTRATIVE TRIBUNAL  
CUTTACK BENCH, CUTTACK

**O. A. NO. 260/00323 OF 2014**  
Cuttack, this the 8<sup>th</sup> day of May, 2014

CORAM  
**HON'BLE MR. A.K. PATNAIK, MEMBER (J)**  
**HON'BLE MR. R.C. MISRA, MEMBER (A)**

.....

Balaram Jena, aged about 63 years,  
S/o. : Late Madhusudan Jena, resident of  
Vill/PO- Dolasahi, P.S- Tihidi, Dist- Bhadrak,  
Odisha PIN- 756127.

.....Applicant  
Advocate(s)..... M/s. C.P.Sahani, P.K.Samal, K.K.Jena, D.P.Mohapatra

VERSUS

Union of India represented through

1. Secretary-cum-Director General of Posts,  
Dak Bhawan, Sansad Marg, New Delhi-110116.
2. Chief Post Master General,  
Odisha Circle, At/PO- Bhubaneswar,  
Dist- Khurda, Odisha-751001.
3. General Manage (Postal Accounts & Finance),  
Kolkata-12, PIN-700012.
4. Director Accounts (Postal),  
Mahanadi Vihar, Cuttack-753004.

..... Respondents

Advocate(s)..... S.Barik

**O R D E R (ORAL)**

**A.K.PATNAIK, MEMBER (JUDL.):**

Heard Mr. C. Sahani, Learned Counsel for the applicant, and  
Mr. S. Barik, Ld. Addl. CGSC appearing for the Respondents, and perused  
the materials placed on record.

2. The applicant has filed this Original Application under Section  
19 of the Administrative Tribunals Act, 1985 praying for a direction to the  
Respondents to restore the reduced pension fixing the pay at the stage Rs.

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9000/- as on 01.03.2003 with DNI 1<sup>st</sup> March along with all consequential benefits and interest on arrears. Mr. Sahani, Ld. Counsel for the applicant submitted that though the applicant has made representations one after another before Respondent No. 1 vide Annexures- A/20 and A/21 on 04.12.2013 and 10.02.2014 respectively but till date he has not received any response from the authorities.

3. Mr. S. Barik, Ld. ACGSC appearing for the Respondents, has no immediate instruction whether any such representations have been filed by the applicant, and if so, the status thereof.

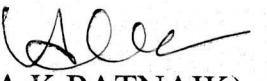
4. Taking into account the submissions made by Ld. Counsel for both the sides and the fact as stated by Ld. Counsel for the applicant that the representation of the applicant preferred as at Annexure-21 is still pending, without going into the merit of this case, we dispose of this O.A. directing Respondent No. 1 to consider the representation and pass a reasoned and speaking order under intimation to the applicant within a period of 60 days from the date of receipt of a copy of this order. We make it clear that if after such consideration the applicant is found to be entitled to the benefits claimed by him then expeditious steps be taken preferably within a period of 30 days therefrom to grant the same to the applicant. If the aforesaid representation has already been considered and disposed of by the Respondent then a copy thereof be communicated to the applicant within a period of two weeks from the communication of the order.

5. With the above observation and direction, this O.A. is disposed of at the stage of admission itself.

*W. A. Jena*

6. As agreed to by Ld. Counsel for both the sides, copy of this O.A., along with the copy of this order, be transmitted to Respondent No. 1 by Speed Post at the cost of the applicant, for which Mr. Sahani, Ld. Counsel for the applicant, undertakes to furnish the postal requisites by 12.05.2014.

  
(R.C.MISRA)  
MEMBER (Admn.)

  
(A.K.PATNAIK)  
MEMBER(Judl.)

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